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Title: Regarding provision of safewater and sanitation facilities to disabled people.

**SHRIMATI SUPRIYA SULE (BARAMATI):** Rights of people with disabilities include access to safe water and sanitation facilities. These rights are prescribed in our Constitution under Article 21 (Right to life) which encompass right of access to safe drinking water and sanitation facilities. UN Convention on the Rights of Persons with Disabilities also upholds this right of disabled persons to clean water and hygiene services. The Rights of Persons with Disabilities Act, 2016 reiterates the same. All these mandate an inclusive society for all individuals including the persons with disabilities. According to census 2011, there are 2.68 crore Persons with Disabilities (PwDs) in India who constitute 2.21% of the total population. They face discrimination at multiple levels in terms of access to education, employment, public transport and other public facilities including access to clean water and sanitation services. The guidelines of the Government's Swachh Bharat Mission explicitly mention that priority must be given to making the water and sanitation facilities accessible to disabled people. However, in practice the local establishments fail to take cognizance of the need to include accessible sanitation facilities to disabled people. In addition, there is also lack of awareness of the importance of making the facilities accessible. Thus I would like to draw the attention of the House to the rights of the disabled people to accessible water and sanitation facilities.

**14.04 hours**

**MENTAL HEALTHCARE BILL, 2016**

**माननीय सभापति:** अब विधेयक पर चर्चा होगी। माननीय डॉ. हिना विजयकुमार आवीत जी बोल रही थी। डॉ. हिना विजयकुमार आवीत जी, आप बोलिए।